

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

3
ORIGINAL APPLICATION NO. 874 OF 2012
CUTTACK, THIS THE 6TH DAY OF DECEMBER, 2012

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER(JUDL.)

RECORDED & INDEXED

Rabindra Kumar Mallik,
aged about 41 years,
son of Late Kailash Chandra Mallik,
At/Po-Ratnagiri, Via-Indupur, Dist-Jajpur,
At present working as a Casual Worker
awarded with 1/30th Status at Ratnagiri Museum,
Archaeological Survey of India,
Ratnagiri, Dist-Jajpur
Odisha.

.....Applicant
Advocate(s)..... Mr. B. Rout

VERSUS

Union of India represented through

1. The Secretary,
Ministry of Culture,
Govt. of India,
Shasir Bhawan,
New Delhi-110001.
2. Director General,
Archaeological Survey of India,
Janpath,
New Delhi-110001
3. Superintending Archaeologist for Museum,
Archaeological Survey of India,
Janpath,
New Delhi-110001(Eastern Gate,
4. Dy. Superintending Archaeologist for Museum,
Archaeological Survey of India,
At/Po/Dist-Saranath, Bihar.
5. Asst. Superintending Archaeologist for Museum,
Archaeological Survey of India,
At/Po- Ratnagiri, Dist-Jajpur
Odisha.

W.L

6. Purna Chandra Sethi,
Aged about 42 years,
At present working as Monument attendant, Barabati Fort,
Archaeological Survey of India site Cuttack-01,
Odisha.

..... Respondents

Advocate(s)..... Mr. L. Jena

ORDER(ORAL)

HON'BLE MR. A.K. PATNAIK, MEMBER(JUDL.):

Heard Sri B. Rout, Ld. Counsel for the applicant and Sri L. Jena, Ld. ASC for the Union of India.

2. This Original application has been filed by the applicant with the following prayers:-

“(i)To pass appropriate orders directing the departmental respondents to consider the case of the applicant to grant temporary status to him and to extend all the service and consequential benefits to which he is entitled to with effect from the date of enjoyment of such benefit by his colleagues.
(ii) To pass such other order(s)/direction(s) calling for the relevant records from the Department as are deemed just and proper in the facts and circumstances of the case and allow the Original Application with cost.”

3. It is seen that a representation dated 31.05.2012 (Annexure-A/5) was submitted by the applicant to the Asst. Superintending Archaeologist, Archaeological Survey of India, At/Po/- Ratnagiri, Dist-Jajpur, Odisha (Respondent No.5).

Sri Jena, Ld. ASC for the Union of India is not in a position to apprise this Tribunal about the status of the representation.

Sri Rout, Ld. Counsel for the applicant submitted that no reply has been received on the said representation till date.

4. Since the representation of the applicant at Annexure-A/5 is pending with Respondent No.5, as agreed to by the Ld. Counsel for the parties, without entering into the merit of the case, I direct Respondent Nos.2 and 5 to consider and dispose of the representation at Annexure-A/5, if not already disposed of, and communicate the result thereof in a well reasoned order, to the applicant within a period of 45 days from the date of receipt of copy of this order.

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5. With the above observation and direction, this O.A. stands disposed of at the admission stage itself.

6. Send copy of this order along with paper books to Respondent Nos.2 & 5 (at the cost of the applicant) for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

7. Sri Rout, Ld. Counsel for the applicant undertakes to deposit the postal requisite by Wednesday i.e., on 12.12.2012.


(A.K. PATNAIK)
MEMBER(JUDL.)

K.B.